

# CENTRAL ELECTRICITY REGULATORY COMMISSION

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Ph: Fax: 011-20904365

No. L-1 /268/2022/CERC

Date: 7<sup>th</sup> September, 2024

## PUBLIC NOTICE

**Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2024 – Extension thereof**

The comments/suggestions/objections on “Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2024” specifying proposed amendment in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 were invited by 6<sup>th</sup> September, 2024 vide Public Notice No. L-1 /268/2022/CERC dated 2<sup>nd</sup> August, 2024. In this regard, it has been decided to extend the date of submission of comments/suggestions/objections till **27<sup>th</sup> September, 2024**.

2. A public hearing on the above subject will be held on **3<sup>rd</sup> October, 2024 at 11:00 AM** onwards. The hearing will be through video conferencing. A line of confirmation about the participation in the hearing would be highly appreciated. It is requested that the name of the participant(s) may please be communicated to the undersigned in advance.

3. If the participant wants to make a power point presentation during the hearing, the presentation may be planned for a duration of 5-10 minutes. Advance copy of the presentation may be emailed to [ecourtastt101@cercind.gov.in](mailto:ecourtastt101@cercind.gov.in) and [mmchaudhari@cercind.gov.in](mailto:mmchaudhari@cercind.gov.in).

4. This notice is issued under sub-section (3) of Section 178 of the Electricity Act, 2003 read with Electricity (Procedure for Previous Publication) Rules, 2005 and Regulation 58(8) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Sd/-  
**(Harpreet Singh Pruthi)**  
Secretary, CERC